

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 412**  
**IB/175/ND/2024**

**IN THE MATTER OF:**

Standard Chartered Bank Limited	...	Applicant
Versus		
Ireo Grace Realtech Private Limited	...	Respondent

**Under Section 7 of IBC, 2016**

**Order delivered on 15.07.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Mayank Ratnaparkhe Proxy Counsel
For the Respondent	: Mr. Saurabh Kalia, Ms. Tanvi Bansal, Ms. Ruchi Kumar, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Mayank Ratnaparkhe, Proxy Counsel on behalf of the Applicant as well as Mr. Saurabh Kalia, Ld. Counsel for the Respondent are present through VC. It is submitted by Counsel for the Respondent that some of the pages in the main application served on them is not legible and sought a legible copy from the Counsel for the Applicant. Ld. Counsel for the Applicant seeks some time to serve the copy of the same. One week time is granted to the Counsel for the Applicant to serve the legible copies and Respondent is directed to file reply within one week thereafter. Rejoinder, if any, shall be filed before the next date of hearing. List the matter on **07.08.2024**.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**